

(b) if so, whether it is also a fact that final report has been submitted by the consultant;

(c) if so, the recommendations made in the final report; and

(d) the action Railways have taken on this report?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA): (a) No, Sir.

(b) No, Sir.

(c) and (d) Do not arise.

Relaxing FDI norms in Railways

2570. SHRI DEVENDER GOUD T.: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that Ministry of Home Affairs and the Department of Economic Affairs have expressed reservations on relaxing FDI norms in Railways;

(b) if so, objections/comments made by each of the above and the reasons therefor;

(c) whether such a move and allowing China in the core sector such as Railways, creates a security threat to the country; and

(d) if so, whether any review has been done on this aspect and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA): (a) and (b) No, Sir. Ministry of Railways has not received any reservations from Ministry of Home Affairs and Department of Economic Affairs on relaxing FDI norms in the Railways.

(c) No, Sir.

(d) Does not arise.

Security arrangements at New Delhi railway station

2571. DR. T. SUBBARAMI REDDY: Will the Minister of RAILWAYS be pleased to state:

(a) whether Safety Audit Report of Northern Railway presented some months back indicted the officials of New Delhi railway station for lax security arrangements, and despite that, no improvement has taken place;